

अनाधिकार प्रश्न सं. [क. 3940]

पि. 12/2/99 [24/7/2019]

18014/9/96-LRD
Government of India
Ministry of Rural Areas & Employment,
Department of Rural Development,

Block No. 11, 6th Floor,
C.G.O. Complex, Lodhi Road,
New Delhi - 110003.

Dated the 27th January, 1999.

The Pay & Accounts Officer,
Ministry of Rural Areas & Employment,
Department of Rural Development,
Krishi Bhavan,
New Delhi.

Sub. :- Centrally Sponsored Scheme for Computerisation of Land Records
- Release of grants during the year 1998-99 to the Government
of Madhya Pradesh for undertaking data entry in-put in the 32
districts.

Sir,

I am directed to convey the Financial Sanction of the President to the payment of a total grant amounting to Rs. 200.00 lakh (Rs. Two hundred lakh only) for data entry work in the undermentioned 32 districts during the financial year 1998-99. The name of the districts are :-

S. No.	Name of the Project District.	S. No.	Name of the Project District.
1.	Dhar	17.	Datia
2.	Sarguja	18.	Damoh
3.	Sagar	19.	Bilaspur
4.	Dewas	20.	Narshimhapur
5.	Panna	21.	Sehore
6.	Shajapur	22.	Raipur
7.	Chhatarpur	23.	Raisen
8.	Mandla	24.	Khandwa
9.	Bhind	25.	Baster
10.	Balaghat	26.	Tikamgarh
11.	Gwalior	27.	Betul
12.	Durg	28.	Jhabva
13.	Shivpuri	29.	Seeni
14.	Khargone	30.	Mandsaur
15.	Guna	31.	Rajgarh
16.	Rajgarh	32.	Rajnandgaon

2. The aforesaid amount of Rs. 200.00 lakh is released out of sanctioned budget grant for the year 1998-99 under Demand No. 72 - Department of Rural Development, Major Head: 3601, --- Grant in aid to state Governments, 03 - Grants for Central Plan Schemes, 03.467 - Land Reforms - Other Grants, 02 - Computerisation of Land Records, 02.00.31 - Grants in aid.

3. The State Government shall immediately release the amount sanctioned to each project district to the concerned district concern-

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date of the receipt of this sanction order. The District Collector/ Deputy Commissioner shall utilise the funds for undertaking the entry work.

4. The State Government shall require to submit interim utilisation certificates, projectwise with the detailed list of item-wise expenditures, as well as quarterly progress reports in the prescribed formats. The State Government shall also require to furnish a final statement of audited accounts of the total expenditures after final completion of the project.

5. This sanction issues in exercise of the delegated powers and in consultation with Finance Division of the Department of Rural Development vide U.O.No.50/Fin.-I/99 dated 8.1.1999.

6. The amount is to be credited to the balances of the State Government of Madhya Pradesh through the Central Office, Reserve Bank of India, Nagpur.

7. The receipt of this letter may kindly be acknowledged.

Yours faithfully,

(D.K. BHALLA)
Deputy Secretary (Land Reforms)

Copy forwarded to :-

1. Accountant General, Government of Madhya Pradesh, Bhopal. The amount is being credited to the balances of the State Government by the Pay & Accounts Officer (Secretariat), Department of Rural Development, Krishi Bhavan, New Delhi. The exact date will be intimated by him to the Accountant General, Government of Madhya Pradesh, Bhopal.
2. The Chief Secretary to the Government of Madhya Pradesh, Bhopal.
3. The Finance Secretary to the Government of Madhya Pradesh, Bhopal, for kind information and with request for immediate release of the funds to the Commissioners, Land Records and Settlement, Government of Madhya Pradesh, Gwalior.
4. The Secretary (Revenue), Government of Madhya Pradesh, Bhopal, for kind information and necessary actions. He is requested that a copy of this sanction letter may kindly be sent to the concerned Collectors/Deputy Commissioners of the project districts.
5. The Commissioner, Land Records and Settlement, Government of Madhya Pradesh, Moti Mahal, Gwalior W.Y. & Letter No. 1439 dt. 31.10.98.
6. Dr. G. Raghavshankar, Director (Technical), R.I.C., A-Block, C.G.O. Complex, Lodhi Road, New Delhi.
7. Finance-I Section, Ministry of R.A. & E., Krishi Bhavan, New Delhi.
8. Ministry of Finance, Plan Expenditure-I, North Block, N. Delhi.
9. Joint Secretary (Land Reforms), C.G.O. Complex, Lodhi Road, New Delhi.
10. Guard file.

(D.K. BHALLA)

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मंत्रि-समूहल आदेश
आयुक्त क्रमांक 8 दिनांक 18 अप्रैल, 2004

देशीय पंचवर्षीय अवधि के लिए भूमि के
केंद्रीय नक्शों का डिजिटल इजेशन की योजना का
अनुमोदन

निर्णय किया गया कि प्रदेश के सभी जिलों
में केंद्रीय सर्वे नक्शों के डिजिटल इजेशन को प्रारंभ करने
के लिए आवश्यकता के लिए खर्च 17.50 करोड़ का अनुमोदित किया जाए।

18/04/2004
18 अप्रैल 2004

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18/04/2004

प्रमुख सचिव
सूचना विभाग

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D.S. G.
(Sd. Mangaraj)

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